

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
TP-37(PB)/2021
(Old CP No. 06/chd/Hry/2020)

IN THE MATTER OF:

Dr. Hari Naryan Gangwal
Vs.
NCR Healthways Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order under Section 241-242 of the Companies Act.

Order delivered on 18.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Shashank Tandon CS
For the Respondent : Mr. Yogesh Jagia, Mr. Amit Sood

ORDER

IA(CA)-227/2022, IA(CA)-309/2022

Ld. Counsel Mr. Yogesh Jagia appeared on behalf of the respondent and seeks time to file the reply.

Time is granted to the respondent for filing reply.

At request, list the matter on 22.02.2023 for physical hearing.

IA (CA)-29/2021

At request, list the matter on 22.02.2023 for physical hearing.

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)